

IN THE NATIONAL COMPANYLAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-397(PB)/2018

IN THE MATTER OF:

Bank of India

.... APPLICANT / PETITIONER

Vs

Basic India Ltd.

.... RESPONDENT

SECTION:

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 09.07.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Financial Creditor(s):- Mr. H. P. Bhardwaj, Advocate

For the Corporate Debtor(s):- Mr. Prarthna Dogra, Advocate

ORDER

Learned counsel for the petitioner shall be at liberty to file appropriate papers within 3 days with a copy in advance to the counsel for the respondent.

List for further consideration on 1st August 2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)